

Office note as to
action (if any)
taken on order

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
	24.7.97	<p>This miscellaneous Application No. 409/1997 has arisen out of Original Application No. 569/96 which was disposed of by the order dated 7.8.96 at the admission stage with a direction to the Respondent No. 4 to consider and dispose of the representation of the applicant pending before him. The grievance of the applicant, in the original application, is that he was appointed on adhoc basis as a permanent Way Mistry in the scale of Rs.1400-2300/- from the post of Permanent Way Mate in the scale of Rs.900-1500/-. The Divisional Railway Manager, Waltair, had issued a letter on 17/20th November, 1995 calling for applications from the willing staff to appear in a selection for filling up of vacancies of Permanent Way Mistry. In the original petition, the grievance of the petitioner was that intimation of this letter was not sent to him and therefore, he could not apply and was, thus, deprived of a chance of being considered to the post of permanent way Mistry. His second grievance in the Original Application was that even though he was working as permanent Way Mistry on adhoc basis, he has not been paid his emoluments to that post. In accordance with the direction of the Tribunal vide</p> <p>W.M. 24.7.97 for applicable direction Court record for order (A different case)</p> <p>✓ 23.7.97 Bal</p>	

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<p>order dated 7.8.96, the Respondent No. 4 has disposed of the representation of the applicant. His order disposing of the representation of the applicant is also annexed to this Miscellaneous Application. From this order, it appears that the prayer of the applicant for getting emoluments of the post of Permanent Way Mistry has been fully met. As regards other prayer regarding consideration of his representation, Respondent No. 4 mentioned in his speaking order that the concerned letter of the Divisional Railway Manager, Waltair, was not received in his office and therefore, it was not possible for him to inform the applicant. In view of this, Respondent No. 4 had indicated in his order that the representation should have been filed before the Divisional Railway Manager, Waltair. It is submitted by the learned lawyer for the petitioner that the petitioner has already filed a representation before the D.R.M., Waltair, on his grievance cell. It is submitted by the learned lawyer for the petitioner that he will file another representation within 15 days from the date of this order, in view of the fact that the original representation may not be available in the office of the DRM Waltair. In view of this, the petitioner is directed</p> <p style="text-align: right; margin-right: 100px;"> <i>Waltair</i> <i>7/8/96</i> </p> <p style="text-align: left; margin-left: 100px;"> <i>J. M.</i> <i>24.7.97</i> </p>			

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		<p>to file a representation to the Respondent No. 5 and 6. Respondents 5 and 6 are directed to dispose of the representation within a period of 3 months from the date of receipt of the representation and intimate the applicant of the order within 15 days thereafter. M.A. is disposed of with the above direction.</p> <p style="text-align: right;">Vice-Chairman 24.7.97</p> <p>Copy of order dt 24.7.97 may be delivered to the court for applicant</p> <p style="text-align: right;">Dharm 1 29.7.97</p> <p style="text-align: right;">29.07.97 S.O.S.</p> <p>Received the copy of order dt 24.7.97 for the applicant 31.7.97 Adv.</p>	